

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 30

IA No. 54/2023, 562/2023
In
CP(IB) No. 585/Chd/Pb/2019

Under Section 7, IBC 2016
R 11 NCLT Rules

In the matter of:-

Vikram Thaman & Ors

...Petitioner/ Financial Creditor

Vs.

Yee Bee Gee Infrastructure Pvt. Ltd.

...Respondent/ Corporate Debtor

Present: Mr. V.K. Mahajan, Advocate for the petitioner in main CP and applicant in IA No. 54/2023.
Mr. Vishav Bharti Gupta, proxy counsel for Mr. Karanvir Jindal, Advocate for respondent in main CP and for the applicant in IA No. 562/2023

IA No. 54/2023

This application has been filed by the petitioner for replacing the name proposed IRP. Let the AFA of newly proposed IRP be also filed before the next date of hearing. List the matter on 21.03.2023.

IA No. 562/2023

The present application has been filed under Rule 11 of NCLT Rules, 2016 for placing on record some additional documents. A date is requested by learned counsel for the respondent/ financial creditor for filing reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. List the matter on 21.03.2023.

-sd-

(Subrata Kumar Dash)
Member (Technical)

-sd-

(Harnam Singh Thakur)
Member (Judicial)

March 03, 2023
SM